

**Directorate General of Foreign Trade**  
**Udvog Bhawan**  
**DES-V Section**

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**Minutes of NC-V meeting due for 09.10.2014 and actual held on 14.10.2014**

The meeting No.26/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) was due for 09.10.2014 and actual held on 14.10.2014 in Conference Room No.4 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri V.K. Kohli, Director	R.O., TC, Noida
2.	Shri K.C. Meena, DDG	DGFT
3.	Shri Barinder Singh, Assistant Director	DC (MSME)
4.	Shri J.D. Giri, Vice President	AEPC

At the outset, the Minutes of NC-V Meetings No.24/AM-15 dated 18.09.2014 and Meeting No 25/AM15 dated 25.09.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.26/AM-15 dated 09.10.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

**MEETING  
NUMBER**

26/84-ALC3/2014

**MEETING DATE** :09.10.2014

1	<b>Case No.:1/12/84-ALC3/2014</b>	Party Name: SUPERFIL PRODUCTS LIMITED	Meet No/Date:23/84-ALC3/2014 11.09.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00090/AM15/	RLA File :04/24/040/00245/AM14/	Lic.No/Date:0410157852 12.05.2014	Defer Date: 13.11.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. As informed by Ministry of C& PC a deficient letter has been issued by them to the firm in this case 29.09.2014. It was decided to wait for response of the firm and defer the case for re-listing on 13.11.2014.			

2	<b>Case No.:24/14/84-ALC3/2014</b>	Party Name: ATLAS LEATHER CORP	Meet No/Date:26./84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00119/AM15/	RLA File :06/24/040/00010/AM15/	Lic.No/Date:0610037715 03.06.2014	



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DIPP conveyed vide their Communication.No.7/189/2014-TSW, dated 09.10.2014 as detailed below:

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Sofa cover made from Bonded Leather	275 Nos	Bonded Leather	Net+1% wastage

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:29/14/84-ALC3/2014</b>	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:23/84-ALC3/2014 11.09.2014	<b>Status: Deferred</b>
HQ File :01/84/050/00124/AM15/	RLA File :30/24/040/00011/AM15/	Lic.No/Date:3010102897 05.06.2014	Defer Date: 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to defer the case for re-listing on 13.11.2014.

<b>Case No.:6/14/84-ALC3/2014</b>	Party Name: MOHAK CARPETS PVT.LTD.	Meet No/Date:23/84-ALC3/2014 11.09.2014	<b>Status: Deferred</b>
HQ File :01/84/050/00101/AM15	RLA File :05/24/040/00138/AM15	Lic.No/Date: 0510388800 19.06.2014	Defer Date: 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP/DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

<b>Case No. 22/26/84-ALC3/2014</b>	Party Name: D DECOR HOME FABRICS PVT. LTD	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status: Deferred</b>
HQ File No. 01/84/050/00207/AM15	RLA File No. 03/94/040/00212/AM15	Lic. No./Date 0310785717 20.06.2014	Defer Date: 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). As informed by representative of DC (MSME) a deficiency letter has been issued in the matter on 13.10.2014.

*G. Jang*

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Therefore it was decided to wait for response of the firm and defer the case for re-listing on 13.11.2014.

<b>Case No.:</b> 2/13/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
HQ File 6 :01/84/050/00095/AM15/	RLA File :07/24/040/00078/AM15/	Lic.No/Date:0710105381 25.06.2014	Defer Date: 13.11.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.			

<b>Case No.:</b> 7/26/84- ALC3/2014	Party Name: WELSPUN INDIA LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	<b>Status:</b> <b>Withdrawn</b>
HQ File: 01/84/050/00192/AM15/	RLA File No.: 03/95/040/00132/AM15/	Lic.No/Date:0310786032 25.06.2014	
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and it is noted that the above said authorization is issued on repeat basis.			

<b>Case No.:</b> 12/26/84- ALC3/2014	Party Name: CYGNUS SPLENDID LIMITED	Meet No/Date:26/84- ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
8. HQ File : 01/84/050/00197/AM15/	RLA File : 02/24/040/00067/AM15/	Lic.No/Date:0210204324 04.07.2014	Defer Date: 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

<b>Case No.:</b> 5/15/84- ALC3/2014	Party Name: BUILDMET FIBRES PVT. LTD	Meet No/Date:23/84- ALC3/2014 11.09.2014	<b>Status:</b> <b>Deferred</b>
9. HQ File :01/84/050/00130/AM15/	RLA File :07/24/040/00115/AM15/	Lic.No/Date:0710105618 10.07.2014	Defer Date: 13.11.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from applicant firm/R.A., Bangalore. Accordingly, the Committee after deliberations decided to await the same and deferred the case for re-listing on 13.11.2014.			







10	<b>Case No.:</b> 24/26/84-ALC3/2014	Party Name: BRIGHT CHOICE OVERSEAS	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00209/AM15	RLA File :03/94/040/00304/AM15	Lic.No/Date:0310786877 15.07.2014	Deferred date 13.11.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.				

11	<b>Case No.:</b> 11/26/84-ALC3/2014	Party Name: SHREE TIRUPATI BALAJEE AGRO TRADING CO.P.LTD.,	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00196/AM15	RLA File : 56/24/040/00018/AM15	Lic.No/Date:0310786877 15.07.2014	Deferred date 13.11.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Ministry of C & PC) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.				

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<b>Case No.:</b> 9/26/84-ALC3/2014	<b>Party Name:</b> SRF LIMITED	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>	
<b>HQ File :</b> 01/84/050/00194/AM15/	<b>RLA File :</b> 04/24/040/00096/AM15/	<b>Lic.No/Date:</b> 0410159019 18.07.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.13/AM-14 held on 13.07.2014 as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1	Synthetic fabrics 840 Denier and above Polyester/Nylon (Polyester 72%, Nylon 28%)/Dipped Belting Fabrics (EP) Conveyor Ducks / Synthetic fabric of Nylon 6/66 and Polyester 840 denier and above	20028 Kgs.	Polyester Chips	15666.900 Kgs.
			Spin finish oil	134.290 Kgs.
			Nylon 66 Industrial yarn	6108.540 Kgs.
			V.P. Latex	1301.820 Kgs
			Resorcinol	140.200 Kgs
			Bonding Agent (Grill Bond-IL6 50%/Isobond PC-45)	100.140 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.: 10/26/84-ALC3/2014	Party Name: SRF LIMITED	Meet No/Date:26/84-ALC3/2014 09.10.2014	Status: Approved	
HQ File : 01/84/050/00195/AM15	RLA File : 04/24/040/00030/AM15	Lic.No/Date:0410159020 18.07.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on repeat basis as per decision taken in NC meeting No.13/AM-14 held on 13.07.2014 as detailed below:				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
13	1. Synthetic fabrics 840 Denier and above Polyester/Nylon (Polyester 72%, Nylon 28%)/Dipped Belting Fabrics (EP) Conveyor Ducks / Synthetic fabric of Nylon 6/66 and Polyester 840 denier and above	88960 Kgs.	Polyester Chips	69588.960 Kgs.
			Spin finish oil	596.480 Kgs.
			Nylon 66 Industrial yarn	27132.800 Kgs.
			V.P. Latex	5782.400 Kgs
			Resorcinol	622.720 Kgs
			Bonding Agent (Grill Bond-IL6 50%/Isobond PC-45)	444.800 Kgs.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

14	<b>Case No.:</b> 17/26/84-ALC3/2014	<b>Party Name:</b> D DECOR HOME FABRICS PVT. LTD.	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>approved</b>
	<b>HQ File :</b> 01/84/050/00202/AM15	<b>RLA File :</b> 03/94/040/0211/AM15	<b>Lic.No/Date:</b> 0310787204 22.07.2014	



**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/71/2014-15-Hos/189, dated 13.10.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Dyed Woven Blend Fabrics of Cotton /Flax GSM 425 Gms.	75000 Kgs	Flax Yarn 10 Lea or 6NM Bleached / Plain	31378Kgs
			Reactive Dyes	1125Kgs

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

15	<b>Case No.:</b> 27/26/84-ALC3/2014	Party Name: PREM FOOTWEAR PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00212/AM15/	RLA File : 02/24/040/00083/AM15/	Lic.No/Date:0210204735 08.08.2014	Deferred date 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Deptt of C & PC and DIPP for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

16	<b>Case No.:</b> 1/26/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00186/AM15	RLA File : 05/24/040/00221/AM15	Lic.No/Date:0510390641 21.08.2014	Deferred date 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

17	<b>Case No.:</b> 8/26/84-ALC3/2014	Party Name: RICHA GLOBAL EXPORTS P. LTD.	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>
	HQ File :	RLA File :	Lic.No/Date:0510390639	




01/84/050/00193/AM15/ 05/24/040/00228/AM15/ 21.08.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of the export products and after deliberations decided to ratify Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Blouse of 100 % Viscose Dyed Woven Fabric, GSM- 87+-10% (Style No. 357504-362768 along with Indian lace Fabric	15000 Pcs	100 % Viscose Dyed Woven Fabric, GSM- 87+-10%	16500 Sqms
2.	Ladies Blouse of 100 % Viscose Dyed Woven Fabric, GSM- 87+-10% (Style No. 356716-362769 along with 53% Cotton 47% Nylon lace net Dyed knitted Fabric GSM-85+-10%		100 % Viscose Dyed Woven Fabric, GSM- 87+-10%	13515 Sqms
			53% Cotton 47% Nylon lace net Dyed knitted Fabric GSM-85(+/-10%)	752 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:** 4/26/84-ALC3/2014

**Party Name:** SHAHI EXPORTS PVT. LTD.

**Meet No/Date:** 26/84-ALC3/2014  
09.10.2014

**Status:**  
**Approved**

**HQ File :**

01/84/050/00189/AM15

**RLA File :**

05/24/040/00232/AM15

**Lic.No/Date** 0510390731  
25.08.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Babies Garments (Girls Dress with Dipper) Style No. CT8-7128659) made of 100% Cotton Yarn Dyed Fabric GSM 105 +-10%	1600 Nos	100% Cotton Yarn Dyed Fabric GSM 105 +-10%	1360 Sqms (@ of 0.85Sqm /Pc)

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2	Girls Dress with Shorts (Style no. CX8-7128612) made of 100% Cotton Yarn Dyed Fabric, GSM 105+-10%	2400 Nos	100% Cotton Yarn Dyed Fabric GSM 105+-10%	2880 Sq. meters (@1.20 Sqm/Pc)
3	Girls Dress (Style no. CT8-7128659) made of 100% Cotton Yarn Dyed Fabric GSM 105+-10%	5500 Nos	100% Cotton Yarn Dyed Fabric, GSM 105+-10%	12650 Sq. meters (@ 2.30 Sqm/Pc)
4	Girls Rompewr (Style No. CX-87130493) made of 100%Lyocell Denim Fabric GSM197+-10%	2500 Nos	100%Lyocell Denim Fabric GSM197+-10%	3500 Sq. meters (@ of 1.40 Sqm/Pc)
5	Girls Rompewr (Style No. CT8-87130494) made of 100% Lyocell Denim Fabric GSM 197+-10%	1200 Nos	100% Lyocell Denim Fabric GSM 197+-10%	1200 Sqms (@ 1.00 Sqm/Pc)
6	Babies Garments (Girls Romper) Style No. CT8-87130494) made of 100% Lyocell Denim Fabric GSM 197+-10%	700 Nos	100% Lyocell Denim Fabric GSM 197+-10%	525 Sqms (@ of 0.75 Sqm/Pc)
7	Girls Dress (Style no. CX8-7128615) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	3900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	8580 Sqms (@ of 2.20 Sqm/Pc)
8	Babies Garments (Girls Dress) (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Sqms (@ of 1.00 Sqm/Pc)
9	Girls Dress (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2000 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2780 Sqms (@ of 1.39 Sqm/Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.






19	<b>Case No.:</b> 5/26/84-ALC3/2014	Party Name: S.K. EXPORTS	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00190/AM15	RLA File : 06/24/040/00016/AM 15/	Lic.No/Date:0610037886 25.08.2014	Deferred date 13.11.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.				

20	<b>Case No.:</b> 6/26/84-ALC3/2014	Party Name: PREMIER FINE LINENS PRIVATE LIMITED,	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00191/AM15	RLA File : 32/21/040/00065/AM15	Lic.No/Date:3210077203 25.08.2014	Deferred date 13.11.2014
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.				

21	<b>Case No.:</b> 15/26/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>										
	HQ File : 01/84/050/00200/AM15	RLA File : 07/24/040/00176/AM15	Lic.No/Date:0710106533 25.08.2014											
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/64/2014-15-Hos/181, dated 07.10.2014 as detailed below:-														
<table border="1"> <thead> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>1.</td><td>Men Cargo Shorts made of 55% Linen 45% Cotton Dyed Fabric GSM 200+-10% (Style No. MMAM15401RSD)</td><td>56500 Numbers</td><td>55% Linen 45% Cotton Dyed Fabric GSM 200+- 10%</td><td>2.00 Sqm per piece</td></tr> </tbody> </table>					S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Men Cargo Shorts made of 55% Linen 45% Cotton Dyed Fabric GSM 200+-10% (Style No. MMAM15401RSD)	56500 Numbers	55% Linen 45% Cotton Dyed Fabric GSM 200+- 10%	2.00 Sqm per piece
S.No.	Export Product	Export Quantity	Import item	Quantity allowed										
1.	Men Cargo Shorts made of 55% Linen 45% Cotton Dyed Fabric GSM 200+-10% (Style No. MMAM15401RSD)	56500 Numbers	55% Linen 45% Cotton Dyed Fabric GSM 200+- 10%	2.00 Sqm per piece										
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.														




22	<b>Case No.:</b> 18/26/84-ALC3/2014	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>
	<b>HQ File :</b> 01/84/050/00203/AM15	<b>RLA File :</b> 07/24/040/00195/AM15	<b>Lic.No/Date:</b> 0710106513 25.08.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Girls Dress (Style no. CX8-7128589) made of 100% Cotton Yarn Dyed Fabric, GSM 105+-10%	9500 Nos	100% Cotton Yarn Dyed Fabric GSM 105+-10%	23655 Sq. meters (@2.49 Sqm/Pc)
2	Babies Garments (Dress) with Diaper (Style no. CT8-7128652) made of 100% Cotton Yarn Dyed Fabric, GSM 105+-10%	1600 Nos	100% Cotton Yarn Dyed Fabric GSM 105+-10%	1600 Sqms (@ of 1.00 Sqm/Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

23	<b>Case No.:</b> 19/26/84-ALC3/2014	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>
	<b>HQ File :</b> 01/84/050/00204/AM15	<b>RLA File :</b> 07/24/040/00180/AM15	<b>Lic.No/Date:</b> 0710106515 25.08.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Ladies Shirt Dress made of 97% Cotton 3% Elastane Dyed Fabric GSM-118+-10% Style No. RM87656360	2160 Nos	97% Cotton 3% Elastane Dyed Fabric GSM-118+-10%	7344 Sqms (@ of 3.40Sqm /Pc)



2	Girls Shirt Dress made of 100% Cotton Yarn Dyed Fabric, GSM 105+-10% (Style no. CX87128592)	4600 Nos	100% Cotton Yarn Dyed Fabric GSM 105+-10%	12190Sq. meters (@2.65 Sqm/Pc)
3	Babies Garments (Shorts) made of 100% Cotton Yarn Dyed Fabric GSM 105+-10% (Style no. CT8-7128699)	530 Nos	100% Cotton Yarn Dyed Fabric, GSM 105+-10%	318 Sq. meters (@ 0.60 Sqm /Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

<b>Case No.:</b> 20/26/84-ALC3/2014	<b>Party Name:</b> SHAHI EXPORTS PVT. LTD	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>		
<b>HQ File :</b> 01/84/050/00205/AM15	<b>RLA File :</b> 07/24/040/00190/AM15	<b>Lic.No/Date:</b> 0710106531 25.08.2014			
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-					
24	<b>S.No.</b>	<b>Export Product</b>	<b>Export Qty</b>	<b>Import item</b>	<b>Quantity allowed</b>
	1.	Ladies Bermuda made of 98% Cotton 2% Spandex Dyed Fabric GSM 180+-10% (Style No. WSNR156017SD)	135300 Nos	98% Cotton 2% Spandex Dyed Fabric GSM 180+-10%	213774 Sqms (@ of 1.58Sqm /Pc)
The GSM should match in both import and export.					
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.					

25	Case No.: 25/26/84-ALC3/2014	Party Name:BHARAT SILKS	Meet No/Date:26/84-ALC3/2014 09.10.2014	Status: Deferred
	HQ File : 01/84/050/00210/AM15	RLA File : 07/24/040/00189/AM15	Lic.No/Date:0710106540 25.08.2014	Deferred date 13.11.2014
	Decision: The Committee considered the case as per agenda alongwith other relevant papers			

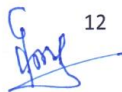
and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

26	<b>Case No.:</b> 1/22/84-ALC3/2014	Party Name:KABADI SHANKARSA & CO.,	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00182/AM15	RLA File : 07/24/040/00160/AM15	Lic.No/Date:0710106540 26.08.2014	Deferred date 13.11.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to defer the case for re-listing on 13.11.2014.			

27	<b>Case No.:</b> 23/26/84-ALC3/2014	Party Name: NARASIMHA MURTHY.MR(PROP.TEC HNO FLEX INDUSTRIES)	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00208/AM15	RLA File : 07/24/040/00196/AM15	Lic.No/Date:0710106550 26.08.2014	Deferred date 13.11.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.			

28	<b>Case No.:</b> 26/26/84-ALC3/2014	Party Name: SWAN SILK PRIVATE LIMITED	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00211/AM15	RLA File : 07/24/040/00187/AM15	Lic.No/Date:0710106561 26.08.2014	Deferred date 13.11.2014
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.			

29	<b>Case No.:</b> 3/26/84-ALC3/2014	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Deferred</b>
	HQ File : 01/84/050/00188/AM15	RLA File : 05/24/040/00248/AM15	Lic.No/Date:0510390802 28.08.2014	Deferred date 13.11.2014

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	Girls Dress (Style no. CX8-7128615) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	3900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	8580 Sqms (@ of 2.20 Sqm/Pc)
2	Babies Garments (Girls Dress) (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2900 Sqms (@ of 1.00 Sqm/Pc)
3	Girls Dress (Style no. CT8-7128655) made of 100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2000 Nos	100% Cotton Yarn Dyed Chambray Fabric GSM 144+-10%	2600 Sqms (@ of 1.30 Sqm/Pc)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

30	<b>Case No.:</b> 2/26/84-ALC3/2014		Party Name: INDO-BRITISH GARMENTS PVT.LTD		Meet No/Date:26/84-ALC3/2014 09.10.2014		<b>Status:</b> <b>Approved</b>		
	HQ File : 01/84/050/00187/AM15		RLA File : 05/23/040/00227/AM15		Lic.No/Date:0510390846 29.08.2014				
	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/67/2014-15-Hos/184, dated 08.10.2014 as detailed below:-								
S.No.		Export Product		Export Quantity		Import item		Quantity allowed	

1.	Men's Jacket (windcheater) made of 100% Nylone 210T PU Coated Fabric, GSM -70+-10% (Style No. C-VN-JKT146)	6400 Numbers	100% Nylone 210T PU Coated Fabric, GSM -70+-10%	20254 Sqms (@ of 3.16 Sqm/Pc)
<p>The GSM should match in both import and export.</p> <p>The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.</p>				

31

<b>Case No.:</b> 21/26/84-ALC3/2014	<b>Party Name:</b> DANABAAGYAM SPINNERS PRIVATE LIMITED,	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>	
<b>HQ File :</b> 01/84/050/00206/AM15	<b>RLA File :</b> 32/24/040/00012/AM15	<b>Lic.No/Date:</b> 3210077215 03.09.2014		
<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/69/2014-15-Hos/183, dated 08.10.2014 as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	2/50s Polyester Yarn (Doubled)	11760 Kgs	2/50s 100 Polyester Yarn	11878 Kgs
2.	2/40s Dyed Rayon Yarn	3800 Kgs	2/40s 100% Rayon yarn	3876 Kgs
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

<b>Case No.:</b> 13/26/84-ALC3/2014	<b>Party Name:</b> MAYA EXPORTS CORPN	<b>Meet No/Date:</b> 26/84-ALC3/2014 09.10.2014	<b>Status:</b> <b>Approved</b>
<b>HQ File :</b> 01/84/050/00198/AM15	<b>RLA File :</b> 05/24/040/00262/AM15	<b>Lic.No/Date:</b> 0510390974 04.09.2014	

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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/65/2014-15-Hos/182 dated 07.10.2014 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% Polyester Lace Knitted Ladies Skirt with lining Dyed GSM-90+-10% (Style No. FDLW14JPADE)	5100 Nos	100% Polyester Lace Fabric Dyed, GSM-90+-10% (S	1.36 Sqm per piece

The GSM should match in both import and export.  
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

33	<b>Case No.:</b> 14/26/84-ALC3/2014	Party Name: ORIENT FASHION EXPORTS (INDIA) PVT.LTD.	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status: Deferred</b>
	HQ File : 01/84/050/00199/AM15	RLA File : 05/24/040/00268/AM15	Lic.No/Date:0510391070 09.09.2014	Deferred date 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 13.11.2014.

34	<b>Case No.:</b> 16/26/84-ALC3/2014	Party Name: ASPINWALL & CO. LTD.	Meet No/Date:26/84-ALC3/2014 09.10.2014	<b>Status: Deferred</b>
	HQ File : 01/84/050/00201/AM15	RLA File : 10/24/040/00053/AM15	Lic.No/Date:1010058783 10.09.2014	Deferred date 13.11.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. The case stands for re-listing on 13.11.2014.

(35)

Case No.348	M/s Dhruv Globals Ltd., Faridabad
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/039/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510361429 dated 01.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It is decided to ask the applicant firm for measurement of the export product and complete justification in support of their requirement/proposal. The case stands for re-listing on 13.11.2014.

(36)

Case No.349	M/s Fashion Accessories, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/222/AM-14/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore, it was decided to await the same and defer the case for re-listing on 13.11.2014.

(37)

Case No.350	M/s Fashion Accessories, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/068/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510369393 dated 25.10.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). Therefore, it was decided to await the same and defer the case for re-listing on 13.11.2014.

(38)

Case No.351	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/82/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510358307 dated 28.06.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(39)

Case No.352	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/81/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510329281 dated 10.07.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(40)

Case No.353	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/80/AM-15/DES-V
Fixation of input output norms in respect of Advance Authorization No. 0510367682 dated 07.10.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(41)

Case No.354	M/s Gaurav International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/79/AM-15/DES-V
Fixation of input output norms in respect of Authorization No. 0510367681 dated 07.10.2013.	





**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(42)

Case No.355	M/s Shirt Company (India) Ltd, Mumbai
NC 26/AM-15, dt. 09.10.2014	File No.01/84/162/099/AM-15/DES-V
Clarification on Note No. 19 in General Note for Textile product for SION J270-J296 reg.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the General Note 19 for Textiles product is applicable where import of relevant fabric is permitted in terms of square meters per unit of an export product. It is also noted that the relevant fabric in SION J270 to J296 is permissible in terms of square meters per unit of an export product. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting clarified that General Note 19 for Textile Product group is applicable on SION J270 to 296 also.

(43)

Case No.356	M/s Reliance Industries Ltd., Mumbai
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/234/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310754963 dated 23.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 13.11.2014.

(44)

Case No.357	M/s Reliance Industries Ltd., Mumbai
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/212/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0310754527 dated 21.10.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the matter to D/o C&PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 13.11.2014.

(45)

Case No.358	M/s Micaply, Bhopal
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/394/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 1110027807 dated 16.12.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(46)

Case No.359	M/s Masturlal Pvt. Ltd, Bangalore.
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/068/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0710088424 dated 24.05.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to re-

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fixation of adhoc norms in respect of the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	P-84 Filter bags containing 471.782 Kgs. of Polyamide staple fibre – 620 Nos.	651 Kgs.	P-84 Polyamide staple fibre, Natural 1.7 Dtex/60 MM	476.500 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.360	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 26/15 dt. 09.10.2014	File No.01/84/50/038/AM-12/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3510033418 dated 05.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The representative of DC (MSME) has informed that the detail given by the applicant firm in support of their proposal is not complete. Therefore they have issued a deficiency letter to the firm on 08.09.2014. It is decided to defer the case for re-listing on 13.11.2014.

(48)

Case No.361	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/022/AM-12/DES-V
Enhancement of input output norms for export of technical fabrics and garments with flame retardant finish in respect of Advance Authorization No. 3510033691 dated 27.04.2011.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(49)

Case No.362	M/s Loyal Textile Mills Ltd., Kovilpatti, Tamil Nadu
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/170/AM-14/DES-V
Ratification of input output norms in respect of Advance Authorization No. 3510041934 dated 22.08.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(50)

Case No.363	M/s Chelsea Mills, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/018/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510342264 dated 02.01.2013.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(51)

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Case No.364	M/s Chelsea Mills, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/019/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510383092 dated 28.03.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

(52)

Case No.365	M/s Ganga Acrowools Ltd., Ludhiana
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/310/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 3010099890 dated 16.01.2014.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that requisite comments on the proposal are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. The Committee after deliberations decided to send a reminder to Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for submission of requisite comments. The case stands for re-listing on 13.11.2014.

(53)

Case No.366	M/s SAS International, Gurgaon
NC 26/AM-15, dt. 09.10.2014	File No.01/84/171/062/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0410140594 dated 19.10.2012.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not mentioned the export and import items in his documents submitted to DGFT for fixation of adhoc norms. It is decided to call the applicant firm for personal hearing before NC alongwith sample of the export product, all export documents, complete justification and technical person to explain the case. The case stands for re-listing on 13.11.2014.

(54)

Case No.367	M/s S.A.N. International, New Delhi
NC 26/AM-15, dt. 09.10.2014	File No.01/84/50/362/AM-13/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510333630 dated 27.11.2012	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our deficiency letter dated 16.09.2014 the applicant firm has not provided CAD/CAM, manufacturing process, calculation sheet and sketch of export product in support of their proposal. Therefore, the case stands for re-listing on 13.11.2014.

(55)

Case No.368	M/s Shahi Exports Pvt. Ltd., Faridabad
NC 26/AM-15, dt. 09.10.2013	File No.01/84/50/089/AM-14/DES-V
Re-fixation of input output norms in respect of Advance Authorization No.0510357438 dated 18.06.2013.	




**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 13.11.2014.

